

(15) O.A. 683/2001 dated 13.11.2006
C.P. 96/2003

Shri S.G. Pillai, learned counsel for the applicant.

2. Shri V.G. Rege, learned counsel for the respondents.

3. Learned counsel for the respondents stated that Writ Petition has been filed before the Hon'ble High Court and a stay has been granted in the matter. He also stated that the matter is pending for final hearing before the Hon'ble High Court.

4. In view of this, the case is adjourned to 20.2.2007.

~~As per~~
(Smt. Rama Das)
Member (A)

~~Shri~~
(Muzaffar Husain)
Member (J)

sj*

20.2.07

Applicant by Shri S.G. Pillai.
Respondents by Shri V.G. Rege.
At the request of learned counsel for applicant, case is adjourned for orders on CP to 8.6.2007.

14/11/07

~~As per~~
(Smt. Rama Das)
M (A)

~~Shri~~
(Muzaffar Husain)
M (J)

8.6.07

Applicant by Shri S.G. Pillai.
Respondents by Shri V.G. Rege.
The learned counsel for applicant submitted that the respondents have moved an application for early hearing before Hon'ble High Court. The learned counsel for respondents is directed to file status report in this regard on the next date -

24/11/07

14/11/07

(Sog Cyt)
4/3

dist this case on 31.8.07.
(All against)
OK